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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

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and Regulations made by the Governor.

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 2nd May 1961 is hereby published for general information.

AKBAR S. SARELA,

Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XVIII OF 1961

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 11th May 1961.)

An Act to amend the Bombay Village Panchayats Act, 1958.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Village Panchayats (Gujarat Short title, Amendment and Validation) Act, 1961.

Amendment of section 186 of Bom III of 1959. 2. In clause (8) of section 186 of the Bombay Village Panchayats Act, 1958 (hereinafter referred to as "the Act") for the words "and in force on the date of the commencement of this Act" the words "and in force immediately before the commencement of this Act" shall be substituted and shall be deemed always to have been substituted.

Validation of actions taken and things done. 3. Any action taken or thing done before the coming into force of this Act shall not be invalid or be called in question merely on the ground that any appointment, notification, notice, tax, fee, order, scheme, licence, permission, rule, by-law or form, made issued, imposed or granted and in force before, and not superseded or modified after, the commencement of this Act, was not saved by or under clause (8) of section 186 of the Act.



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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th December 1962 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government,
Legal Department.

GUJARAT ACT NO. II OF 1963

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st January 1963)

An Act further to amend the Bombay Village Panchayats Act, 1958.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :—

1. This Act may be called the Bombay Village Panchayats (Gujarat Amendment) Act, 1962.

Short title.

Insertion of
new section
27A in Bom.
III of 1959.

2. After section 27 of the Bombay Village Panchayats Act, 1958, the following section shall be inserted, namely :—

Bom.
III of
1959.

Extension of
term of office
of members
of certain
panchayats.

“27-A. (1) Notwithstanding anything contained in section 27, the term of office of the members of every panchayat which under that section—

(a) has expired after the commencement of this Act but before the commencement of the Bombay Village Panchayats (Gujarat Amendment) Ordinance, 1962, or

Guj.
Ord.
IX of
1962.

(b) expires on or after the commencement of the said Ordinance but before the 1st April 1963,

shall be deemed not to have so expired or, as the case may be, not to so expire but shall be deemed to have been extended hereby upto the end of the 31st March 1963 and in respect of every such panchayat the provisions of this Act shall have effect as if the term of office of its members had been extended under section 27.

(2) Any thing done or any action taken by or on behalf of or in respect of a panchayat to which clause (a) of sub-section (1) applies, which but for the provisions of sub-section (1), would have been invalid, shall be valid and shall not be called in question merely on the ground that the term of office of the members of such panchayat had expired when such thing was done or such action was taken.”

Repeal of
Guj. Ord. IX
of 1962.

3. The Bombay Village Panchayats (Gujarat Amendment) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj.
Ord.
IX
of
1962.

Bom.
I of
1904.